

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 734 of 2019

IN THE MATTER OF:

Manoj Gaur & Anr.

...Appellants

Versus

Ajay Jugran & Anr.

...Respondents

Present:

For Appellants : Mr. Sidharth Joshi, Advocate

**For 1st Respondent: Mr. Suveer Dhyani and Mr. Akshaya Dhaundiyal,
Advocates**

For 2nd Respondent : Mr. Kundan Kr. Roy, Advocate for IRP

O R D E R

13.08.2019 It is stated that the parties have settled the matter. Learned counsel for the parties are allowed to file affidavit enclosing the 'Terms of Settlement' in the course of the day.

Post the case 'for orders' on **14th August, 2019** at 10.30 A.M. before this Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/gc